

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 301-302/2026

META PLATFORMS, INC

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA & ORS.

Respondent(s)

[FOR INTERIM DIRECTIONS] ... [TO GO BEFORE THREE HON'BLE JUDGES]
(IA No. 27007/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES, IA No. 16682/2026 - PERMISSION TO FILE LENGTHY LIST OF
DATES and IA No. 16678/2026 - STAY APPLICATION)

WITH

C.A. No. 366-367/2026 (XVII-B)

(IA No. 26978/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES, IA No. 20517/2026 - PERMISSION TO FILE LENGTHY LIST OF
DATES and IA No. 20516/2026 - STAY APPLICATION)

C.A. No. 377-378/2026 (XVII-B)

(IA No. 21053/2026 - EX-PARTE STAY)

Date : 23-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Appellant(s) : Mrs. Madhavi G. Divan, Sr. Adv.
Mr. Samar Bansal, Adv.
Mr. Sanyat Lodha, AOR
Ms. Shivani Mehta, Adv.
Ms. Aishani Narain, Adv.
Mr. Vedant Kapur, Adv.
Ms. Anshika Saxena, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Sibal, Sr. Adv.
Mr. Arun Kathpalia, Sr. Adv.
Mr. Naval Chopra, Adv.
Mr. Vivek Reddy, Sr. Adv.
Ms. Supritha Prodaturi, Adv.
Mr. Yaman Verma, Adv.
Mr. Shashank Mishra, Adv.
Ms. Akshi Rastogi, Adv.
Ms. Parinita Kare, Adv.
Mr. Parv Kaushik, Adv.
Ms. Vedika Rathore, Adv.

Mr. Shivek Endlaw, Adv.
Ms. Raagini Agarwal, Adv.
Ms. Aisha Khan, Adv.
Mr. Aman Choudhary, Adv.
Ms. Ritika Bansal, Adv.
Ms. Anupama Reddy Eleti, Adv.
Mr. Ojaswi Bhagat, Adv.
Mr. Saksham Dhingra, Adv.
Mr. Rahul Sethia, Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Aditya Dhupar, Adv.
Ms. Devanshi Singh, Adv.
Ms. Raveena Lalit, Adv.
Mr. S. S. Shroff, AOR

Mr. Chitranshul A. Sinha, AOR

For Respondent(s) : Mr. S. S. Shroff, AOR

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Mr. Raj Bahadur Yadav, AOR
Mr. Tushar Mehta, Solicitor General
Mr. Madhav Sinhal, Adv.
Mr. Mrigna Shekhar, Adv.
Ms. Shilpi Ohri, Adv.
Mr. Rajat Nair, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Arun Kumar Yadav, Adv.

Respondent-in-person

Mr. Pradeep Kumar Rai, Sr. Adv.
Ms. Modoyia Kayina, Adv.
Mr. Vinay Kumar Rai, Adv.
Mrs. Rajshree Rai, Adv.

Mr. Paras Chauhan, Adv.
Mr. Parimal Rai, Adv.
Mr. Shreyansh Singh, Adv.
Mr. Ranjeet Kumar, Adv.
Mr. Samyak Mordia, Adv.
Mr. Virendra Singh, Adv.
Ms. Farhat Naim, Adv.
M/S R And R Law Associates, AOR

UPON hearing the counsel the Court made the following

O R D E R

IA No. 16678/2026 in Civil Appeal Nos. 301-302/2026
IA No. 20516/2026 in Civil Appeal Nos. 366-367/2026

1. These applications, filed by the appellants, essentially seek stay of the impugned directions issued to Meta and WhatsApp as contained in NCLAT's order dated 15.12.2025. It is stated by Mr. Kapil Sibal and Mr. Amit Sibal, learned senior counsel for the appellants-applicants, that since the appellants have decided to implement and comply with the directions issued by NCLAT (CCI), for which they will do the needful by 16.03.2026, he does not want to press these applications for interim stay. Both applications are accordingly dismissed as withdrawn, without prejudice to the issues contended in the appeals. The appellants shall file a compliance affidavit before the CCI.

2. Meanwhile, the affidavit filed by the appellants (WhatsApp and META Platforms) re: their privacy policies may be examined by the CCI, and a response thereto may be placed on record.

IA No. 21053/2026 in Civil Appeal No. 377-378/2026

3. Issue notice, returnable on 23.03.2026.

4. Mr. Shashank Mishra, learned counsel (Mob. - 7042398856) accepts notice on behalf of respondent nos. 1 and 2. Reply affidavit, if any, be filed within three weeks.

IA No.44884/2026 (Application for intervention)

5. We see no ground to entertain this application. The same is, accordingly, dismissed. The applicant, however, shall be at liberty to avail himself of his remedy in accordance with law.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR